

**Before the Appellate Tribunal for Electricity  
( Appellate Jurisdiction )**

**Appeal No. 25 of 2014 &  
IA No. 233, 278 & 279 of 2014**

**Dated : 16<sup>th</sup> July, 2014**

**Present: Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson  
Hon'ble Mr. Rakesh Nath, Technical Member**

**In the matter of**

**M/s SESA Sterlite Ltd. ...Appellant (s)  
Versus.  
Orissa Electricity Regulatory Commission & Anr. ...Respondent(s)**

**Counsel for the Appellant(s) : Mr. Amit Kapur  
Mr. Akshat Jain  
Counsel for the Respondent(s) : Mr. G. Umapathi  
Mr. Rutwik Panda for R-1  
Mr. Raj Kumar Mehta  
Ms. Karnaljit Kaur for R-2  
Mr. Pradeep Misra  
Mr. Manoj Kr. Sharma for SLDC**

**ORDER**

The learned counsel for the Respondent submits that the current payment has been made as per the directions given by this Tribunal and they want some time for payment of the arrears. But the learned counsel for the Appellant submits that such a statement is not correct as the current payment has also not been made fully.

Issue notice in I.A. Nos. 278 & 279 of 2014. Mr. Amit Kapur takes notice and seeks some time to file the reply to the same. Accordingly, he is directed to file the same on or before 21.07.2014 after serving copy on the other side.

Post the matter on **24.07.2014.**

**(Rakesh Nath)  
Technical Membe  
ts/kt**

**(Justice M. Karpaga Vinayagam)  
Chairperson**